GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1684 TO BE ANSWERED ON 13.02.2019

Justice Zakiullah Khan Committee

1684. SHRI P. K. KUNHALIKUTTY:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the terms of reference for which Justice Zakiullah Khan Committee was setup;
- (b) the details of recommendations of the Committee; and
- (c) the modalities for implementation of the recommendations?

ANSWER

MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

- (a): A Committee headed by Justice (Retd) Zakiullah Khan, Allahabad High Court was constituted by this Ministry with the following terms of reference:
 - (i) Review implementation of Waqf Properties Lease Rules (WPLRs), 2014 in various States and analyze the outcomes vis a vis objectives of the WPLRs specially in terms of enhancement of income of State Waqf Boards(SWBs), greater realization of rental income from Waqf properties and the like;
- (ii) Critically examine the need for modifications if any, in the WPLRs, in the light of requests received from various SWBs and other stake holders:
- (iii) Critically examine whether State specific dispensation can be given to SWBs directly managing Waqf properties in a legally sustainable way;
- (iv) Recommend specific changes that may be required in the existing WPLRs;
- (v) Examine any other issues relevant to the subject; and
- (vi) Examine the need and recommend the amendments in the Waqf Act 1995 in light of request from various stakeholders.
- (b): The details of recommendations made by Justice Zakiullah Khan Committee, in its report pertaining to WPLRs, submitted on 17.1.2019 are as under:
 - (1) The proviso to Rule 5 be amended to exclude applicability of bidding process to immovable properties whose lease rental as on 03.06.2014 was Rs 3000/- per month.
 - (2) A proviso to be added in the existing Rule 18 relating to renewal of lease whereby discretion be given to Board not to apply the procedure for bidding in case of a lessee occupying waqf property uninterruptedly from 1995 or prior thereto and has been regularly paying rent and as a measure of one time concession, the lease may be renewed upto a period of 10 years if the lessee files an undertaking with the Board to the effect that;

- (a). The lessee shall handover peaceful, unencumbered and vacant possession of the waqf property to the lessor on the expiry of the period for which the renewal has been given, and
- (b). The lessee or its legal heir shall not in future claim any benefit or right whatsoever out of this one time concession, and
- (c). The lessee shall forthwith make all payments towards arrears and continue to make lease rental determined as per Rule 7 of the WPLR, 2014, and
- (d). The lessee shall forthwith withdraw all cases filed by the lessee against the lessor before any Authority/Tribunal/Court of Law in respect of or in relation to the leased property.
- (3) The reserve price in case of hospitals, educational institutions and social sectors to be reduced from 2% to 1% and in case of commercial activities, it is to be reduced from 2.5% to 1.5%. In case of land for agriculture purpose, the reserve price be reduced to 1% of the market value.
- (4) Upon entering lease, the lessee is required to make security deposit. It has been recommended to reduce it to;
 - (a). One month from 3 months in case of lease of one year,
 - (b). Three months from 11 months for a lease of upto 5 years
 - (c). Six months from 18 months for a lease of more than 5 to 10 years
 - (d). Twelve months from 24 months for a lease of more than 10 to 30 years.

Further security deposit to be refunded within one month of handing over peaceful possession to the satisfaction of the lessor.

- (5) Under Rule 19, the lease period for shop to be increased from 5 years to 10 years and for agricultural purpose the lease period to be increased from one year to 3 years.
- (6) A proviso to be added to Rule 18 whereby the legal heir of a deceased lessee be made entitled to transfer of unexpired period of lease in his/her favour on payment of transfer fee which would be equivalent to three months rental.
- (7) Three notices with a gap of one month in place of one notice be given in case of termination of lease.
- (8) Lease rental and security deposits to be deposited in F.D. in the account of the lessor in a Nationalised Bank.
- (c): The recommendations made by the Committee are being examined.